

BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 116/7/NCLT/AHM/2017

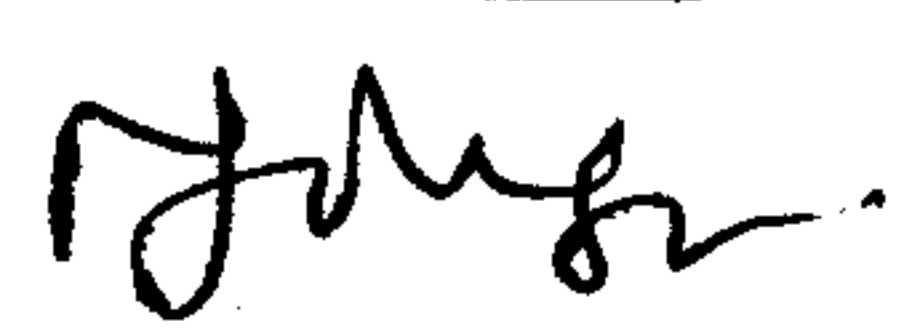
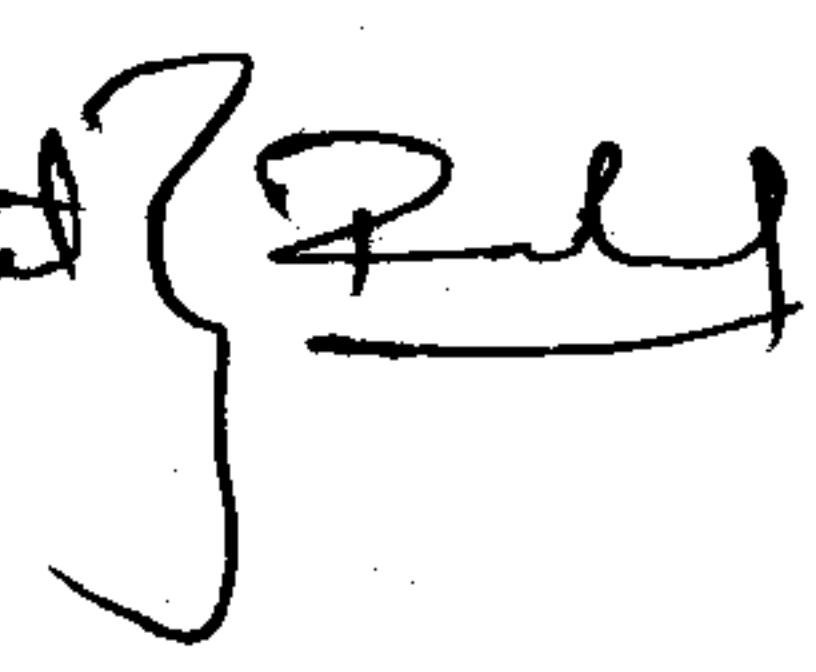
Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017**

Name of the Company: Allahabad Bank
V/s.
Gujarat Foils Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PRANAV DESAI	Advocate		
2.	Mr. Nandish Chudgar a/w Mr. Raheel Patel		Adv.	Respondent
i/b.	M/s Nanavati Associates	ORDER		

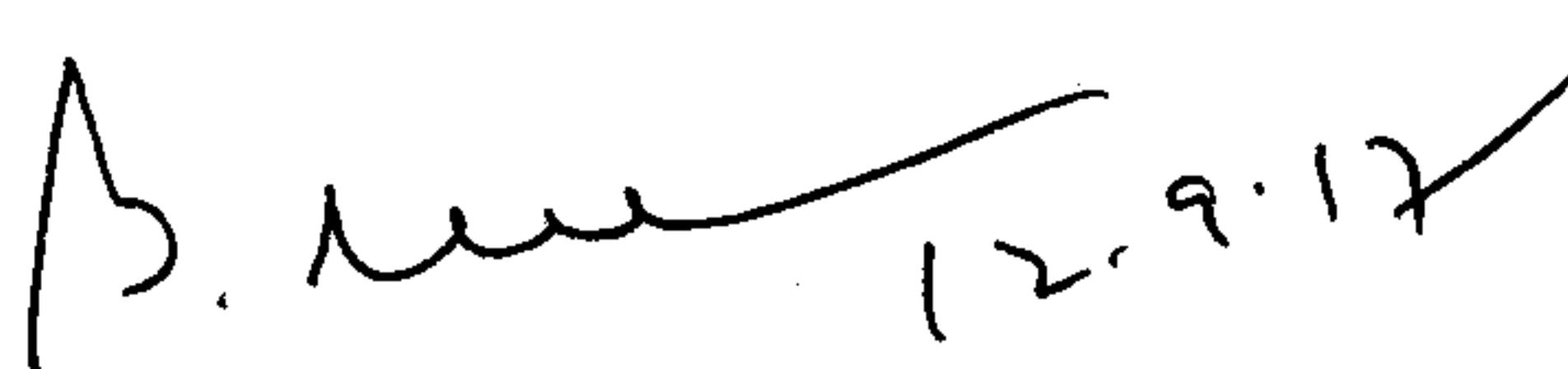
Learned Advocate Mr. Pranav Desai present for Applicant/ Financial Creditor.
Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel
i/b Nanavati Associates present for Respondent.

Proof of service of notice of date of hearing filed.

Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates filed Vakalatnama
for Respondent.

Respondents shall file objections on or before 15.09.2017 after serving copy in
advance to the Applicant.

List the matter on 15.09.2017 for objections, if any and for hearing before admission.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 12th day of September, 2017.